

lose its basic character as a hand spun and hand-woven ~~cloth~~ and its price would be broadly comparable with mill-made polyester cloth.

Restoration of Alienated Tribal Land

*325. SHRI P. K. KODIYAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that one of the main problems of tribal people is the restoration of their lands alienated from them;

(b) if so, the measures Government have taken to solve this problem; and

(c) the progress made so far in restoring tribal lands in various States?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) Yes, Sir.

(b) The States having tribal Sub-Plans have been asked to review their existing legislations on land with a view to safeguarding the interest of the tribals. Most of the States have completed this exercise. The Project Administrators are to give first priority to problem of land alienation and land restoration.

(c) Available information shows that about 11,110.46 Hectares of land have been restored to tribals in the States of Madhya Pradesh, Maharashtra and Orissa.

Compensation to persons uprooted in Mizoram

2869. DR. R. ROTHUAMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the facts and figures regarding the amount of compensation so far sanctioned by Central Government for

those civil people or families who have suffered loss of life, damage to their properties, gardens and houses due to burning or uprooting of villages as a result of grouping since disturbances in 1966; and

(b) the detail and nature of Central assistance given out by way of compensations and the approximate value of such Central aid so far distributed, family-wise or village-wise, in Mizoram?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) and (b). The scheme of grouping villages in Mizoram was taken up with the idea of providing security protection to the villagers against underground intimidation and harassment after the disturbances of 1966. Small villages were re-grouped at suitable location and the population which had to abandon their villages were rehabilitated at new sites. Rehabilitation assistance in the form of CGI sheets, transport, foodgrains etc. was given to the affected villagers. The question of compensation, therefore, did not arise.

Exemption from the payment of Minimum bonus to Jute manufacturers

2870. SHRI VAYALAR RAVI: Will the Minister of INDUSTRY be pleased to state:

(a) whether the jute manufacturers have asked for exemption from the payment of minimum bonus; and

(b) if so, the reasons therefor and the reaction of Government thereto?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b). Under the Payment of Bonus Act, 1965, exemption from the payment of bonus can be granted only by the State Governments.